

**GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT.**

**NOTIFICATION
(ORDERS BY THE GOVERNOR)**

Dated Shillong, the 30th June, 2025.

No. LJ (A) 84/2021/311 – In exercise of the power conferred under Section 85 of the Persons with Disabilities Act, 2016 the Governor of Meghalaya is pleased to appoint Smti. Miranda S. Bareh, Advocate as Special Public Prosecutor for Persons with Disabilities to deal with cases pertaining to persons with disabilities in East Jaintia Hills, Khliehriat with immediate effect and until further orders.

Sd/-
Commissioner & Secretary to the Govt. of Meghalaya,
Law Department.

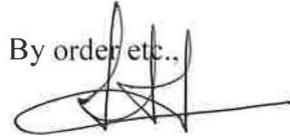
Memo No. LJ (A) 84/2021/311-A,

Dated Shillong, the 30th June, 2025.

Copy forwarded to:-

1. The Advocate General, Meghalaya, High Court of Meghalaya, Shillong -793001.
2. The Director General of Police, Meghalaya, Shillong.
3. The Deputy Commissioner, East Jaintia Hills, Khliehriat.
4. The District & Session Judge, East Jaintia Hills, Khliehriat.
5. The Superintendents of Police, East Jaintia Hills, Khliehriat.
6. The Accountant General (A &E), Meghalaya, Shillong- 793001.
7. Smti. Miranda S. Bareh, Advocate. Charge report of assuming charge as Special Public Prosecutor along with contact No. should also be furnished to this Department.
8. The Secretary, High Court Bar Association, Shillong.
9. The Secretary, Jaintia Hills District Bar Association, Jowai.
10. The Director of Printing & Stationery, Meghalaya, Shillong for favour of publication of the notification in the next issue of the Meghalaya Gazette.
11. The Treasury Officer, East Jaintia Hills, Khliehriat.
12. Law (B) Department.
13. DEO, Law Department.
14. Guard file.

By order etc.,



Deputy Secretary to the Govt. of Meghalaya,
Law (A) Department.